



HIGH COURT OF MADHYA PRADESH: JABALPUR

No. 345/R-1/2020

Jabalpur, dated: 17/03/2020

ADVISORY/INSTRUCTIONS

In continuation to the earlier advisory/instructions dated 16.03.2020 with regard to precautionary measures in wake of the outbreak of Coronavirus (COVID-19), following additional instructions, are thereby issued to all the Courts at the District level and at Outstation (Tehsil/Subdivision) level in the State of Madhya Pradesh:-

1. All the Courts subordinate to this High Court will take up only bail matters and matters requiring urgent stay/injunction till 31.03.2020 and rest of the matters including final arguments matters (also time bound matters) shall be postponed beyond 31.03.2020.
2. The unit criteria applicable to Subordinate Courts including Family Courts shall remain suspended from 16.03.2020 till 31.03.2020.
3. No undertrial prisoners will be produced before the Subordinate Courts till 31.03.2020 and if production of any such persons is indispensable, the facility of video conferencing be utilized. For the purpose of extension of remand in remaining matters (in case the same is not possible through video conferencing), the District & Sessions Judges, will depute sufficient number of duty Judicial Magistrates in the Jails situated in the Districts for remand work, thereby avoiding human contact.
4. The District & Sessions Judges shall forthwith coordinate with District Administrations, Health Authorities, Bar Associations etc. for ensuring the cleanliness/sanitization in the Court premises.
5. The District & Sessions Judges and Principal Judges, Family Courts shall ensure to stop the Biometric attendance of staffs till 31.03.2020 and till then attendance shall be taken in the attendance register.

- 6. All precautionary measures, as advised by the Government Authorities in the matter, be strictly adhered to and followed in letter and spirit.

By order of Hon'ble the Chief Justice


 17/3/2020
 (RAJENDRA KUMAR VANI)
 REGISTRAR GENERAL

Copy to:

- 1. All the District & Sessions Judges and Principal & Additional Judges, Family Courts of the State of M.P. through e-mail.
- 2. Registrar (DE), Registrar (I&L), for information and necessary action.
- 3. Principal Senior System Analyst, for uploading on the website of High Court and email to all concerned.


 17/3/2020
 (RAJENDRA KUMAR VANI)
 REGISTRAR GENERAL

कार्यालय जिला एवं सत्र न्यायाधीश होशंगाबाद (म0प्र0)


पृष्ठांकन क्र0 414/दो-1-8/19

होशंगाबाद, दिनांक 18.03.2020

माननीय उच्च न्यायालय मध्यप्रदेश, जबलपुर से कोरोना वायरस से बचाव संबंधी प्राप्त एडवायजरी दिनांक 16.03.2020 के अनुक्रम में 6 बिंदुओं की जारी एडवायजरी क्रमांक 345/आर.जी./2020 जबलपुर, दिनांक 17.03.2020 की प्रतिलिपियां :-

- (1) समस्त न्यायालय के पीठासीन अधिकारीगण, होशंगाबाद/इटारसी/पिपरिया/सोहागपुर/सिवनीमालवा जिला होशंगाबाद की ओर आवश्यक रूप से पालनार्थ प्रेषित है।
- (2) प्रस्तुतकार, जिला न्यायाधीश, होशंगाबाद की ओर पालनार्थ प्रेषित है।
- (3) सांख्यिकीय लिपिक, कार्यालय जिला एवं सत्र न्यायाधीश, होशंगाबाद की ओर पालनार्थ।
- (4) प्रभारी अधिकारी, कम्प्यूटर अनुभाग, होशंगाबाद की ओर जिले की बेवसाईट एवं जिले में पदस्थ समस्त न्यायिक अधिकारियों की ई-मेल आई.डी. तथा बाह्य न्यायालय के सर्वर रूम को ई-मेल से भेजने की कार्यवाही सुनिश्चित कराने हेतु प्रेषित है।

संलग्न : उपरोक्तानुसार।


 जिला एवं सत्र न्यायाधीश
 होशंगाबाद(म.प्र.)